

relating to the purchase of a second-hand machinery by BHEL, Haridwar. The matter is still under investigation by CBI.

Liabilities of Financial Institutions

2608. SHRI RAJESH PILOT : Will the Minister of FINANCE be pleased to state :

(a) the quantum of total overdue liabilities of the All India Financial Institutions and the Nationalised Banks as on date;

(b) the break-up of the overdue liability, sector-wise such as large, medium and small industries and Agriculture separately;

(c) the details of large and medium industries in respect of which the overdues are above Rs. ten lakhs; and

(d) the measures proposal to be taken to recover the overdues from the defaulting borrowers?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) As per provisional data provided by the Reserve Bank of India (RBI) the Total outstanding overdue of loans (Non Performing Advances) of the 19 nationalised banks and four leading all India financial institutions (namely Industrial Development Bank of India, Industrial Finance Corporation of India Ltd., Industrial Credit and Investment Corporation of India Ltd. and Industrial Reconstruction Bank of India) as at the end of 31.03.1996, is given below:

	(Rs. Crores)
Nationalised Banks	27322.26
Financial Institutions (excluding loans guaranteed by the Government/ Export Credit & Guarantee Corporation)	10558.00

(b) and (c). RBI has reported that its data reporting system does not generate information in the manner asked for. However, as per information provided by RBI, overdues as a percentage of outstanding advances of public sector banks as on September 1994 (latest available) were as under :

Large and medium industries	15.75 %
Small Scale Industries including industrial estates	24.46 %
Agriculture	24.95 %

Information in respect of financial institutions mentioned above is being collected and will be laid on the Table of the House to the extent available and permissible under Rules.

(d) Banks/financial institutions take action to recover their dues as per their laid down rules/procedures. With a view to facilitate expeditious adjudication and recovery

of debts due to banks and financial institutions Government have enacted the Recovery of Debts due to banks and Financial Institutions Act, 1993 to facilitate quicker recoveries of loan arrears. RBI has also issued guidelines to all scheduled commercial banks and financial institutions on 23rd April, 1994 with regard to disclosure of information regarding defaulting borrowers of banks and financial institutions. These guidelines, inter alia, provide for submission by banks and financial institutions to RBI the details of borrowal accounts which have been classified as Doubtful, Loss and Suit filed with outstanding (both funded and non-funded) aggregating to Rs. 1 crore and above, and circulation by RBI to banks and financial institutions of this information which they may make use of while considering on merits the requests for new additional credit limits by existing and new constituents.

Government and RBI have been impressing upon the banks the need to strengthen their Credit Appraisal Machinery and exercise close supervision and control over advances. Banks have also been advised to set up Recovery Cells at their Head Offices. Branch-wise target are fixed by the banks for recovery of Non Performing Advances (NPAs) and the performance of the branch in recovery is to be monitored at Head Office level on Monthly basis by the Chief Executives. The Board of Directors is also kept informed about the progress in recovery at quarterly intervals. In the targets of recovery, reduction o NPAs are fixed by RBI for individual nationalised banks after due deliberations/ with banks' top management. These are monitored by RBI through periodic meetings with too management of banks.

Residential Facilities to Transferred Judges of High Court

2609. SHRI SATYA PAL JAIN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the details of judges who were transferred from one State to another State after the enforcement of the transfer policy of the judges;

(b) whether all of them have been provided with all basic facilities including residential accommodations at their new place of posting;

(c) if so, the details thereof; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) The particulars of the Chief Justices and Judges/Additional Judges, who have been transferred from one High Court to another are given in the enclosed statement.

(b) to (d). Section 22 A(1) of the High Court Judges (Conditions of Service) Act, 1954 provides that every

Judge shall be entitled without payment of rent to the use of an official residence. It is, therefore, obligation for the State Governments to provide rent-free accommodation and other facilities to the Judges,

including transferred Judges of their respective High Courts. The Central Government has been reiterating this statutory requirement to the State Governments from time to time.

STATEMENT

Particulars of Chief Justices who have been transferred from one High Court to another

(As On 1.8.1996)

S.No.	Name of the Judge	Transferred	
		from	to
S/Shri Justice			
1.	Debapriya Mohapatra	Orissa	Allahabad
2.	Prabha Shanker Mishra	Patna	Andhra Pradesh
3.	Manharlal Bhikhalal Shah	Gujarat	Bombay
4.	Visheshwar Nath Khare	Allahabad	Calcutta
5.	Mamidanna Jagannadha Rao	Andhra Pradesh	Delhi
6.	Viney Krishna Khanna	Allahabad	Gauhati
7.	Gurudas Datta Kamat	Bombay	Gujarat
8.	M. Srinivasan	Madras	Himachal Pradesh
9.	Muniyallappa Ramakrishna	Karnataka	Jammu & Kashmir
10.	Ram Prakash Sethi	Jammu & Kashmir	Karnataka
11.	Udai Pratap Singh	Patna	Kerala
12.	Ashok Kumar Mathur	Rajasthan	Madhya Pradesh
13.	Kudarikoti Annadanayya Swamy	Karnataka	Madras
14.	S.N. Phukan	Gauthati	Orissa
15.	Devindra Pratap Wadhwa	Delhi	Patna
16.	K. Sreedharan	Kerala	Punjab & Haryana
17.	Amratlal Parmanandas Ravani	Gujarat	Rajasthan
18.	Krishana Murari Garwal	Madhya Pradesh	Sikkim

S.No.	Name of the Judge	Transferred	
		from	to
1	2	3	4
S/Shri Justice			
1.	R. Daval	Sikkim	Allahabad.
2.	N.C. Kochhar	Delhi	Rajasthan
3.	B.M. Lal	Madhya Pradesh	Allahabad
4.	B.P. Saraf	Gauhati	Bombay
5.	R.C. Lahoti	Madhya Pradesh	Delhi
6.	Arun Madan	Delhi	Rajasthan
7.	Anshuman Singh	Allahabad	Rajasthan
8.	M.L. Koul	Jammu & Kashmir	Punjab & Haryana
9.	M.P. Singh	Allahabad	Rajasthan
10.	D.P.S. Chauhan	Allahabad	Madhya Pradesh

1	2	3	4
11.	A.S. Tripathi	Allahabad	Madhya Pradesh
12.	J.N. Dubey	Allahabad	Patna
13.	S.R. Misra	Allahabad	Calcutta
14.	V.V. Kamat	Bombay	Kerala
15.	M.F. Saldanha	Bombay	Karnataka
16.	P.K. Mukherjee	Calcutta	Allahabad
17.	S.Chatterjee	Calcutta	Orissa
18.	Satpal	Delhi	Punjab & Haryana
19.	V.H. Bhairavia	Gujarat	Bombay
20.	R.D.Vyas	Gujarat	Madhya Pradesh
21.	Devinder Gupta	Himachal Pradesh	Delhi
22.	N.Y. Hanumanthappa	Karnataka	Andhra Pradesh
23.	S.V. Patil	Karnataka	Madras
24.	C.Shivappa	Karnataka	Madras
25.	P.I. Krishnamoorthy	Kerala	Karnataka
26.	L.Manoharan	Kerala	Bombay
27.	V.S. Kokje	Madhya Pradesh	Rajasthan
28.	P.P. Naolekar	Madhya Pradesh	Rajasthan
29.	V.D. Gyani	Madhya Pradesh	Gauhati
30.	B.K. Roy	Patna	Allahabad
31.	N.P. Singh	Patna	Madhya Pradesh
32.	G.C. Bharuka	Patna	Karnataka
33.	S.B.Sinha	Patna	Calcutta
34.	Rajesh Balia	Rajasthan	Gujarat
35.	G.S. Singhvi	Rajasthan	Punjab & Haryana
36.	M.R. Calla	Rajasthan	Gujarat
37.	H.N. Tihari	Allahabad	Karnataka
38.	K.S. Makthavatsalam	Madras	Karnataka
39.	J.E. Prasad	Andhra Pradesh	Karnataka
40.	L. Rath	Orissa	Andhra Pradesh
41.	V.P. Mohankumar	Kerala	Karnataka
42.	A.K. Ganguly	Calcutta	Patna
43.	M.K. Sharma	Gauhati	Delhi
44.	P.K. Deb	Gauhati	Patna
45.	A.K. Patnaik	Orissa	Gauhati
46.	K. Rajaratnam	Madras	Karnataka
47.	T.N.C. Rangarajan	Madras	Andhra Pradesh
48.	D.K. Trivedi	Gujarat	Bombay
49.	V.G. Palshikar	Bombay	Rajasthan
50.	H.L. Gokhale	Bombay	Gujarat
51.	C.J. Govind	Bombay	Madhya Pradesh
52.	R.M. Bapat	Bombay	Andhra Pradesh
53.	R.R. Yadav	Allahabad	Rajasthan
54.	Vishnu Sahai	Allahabad	Bombay
55.	A.N. Trivedi	Allahabad	Patna
56.	O.N. Asthana	Allahabad	Patna

1	2	3	4
57.	P.K. Sarin	Allahabad	Patna
58.	Tej Shankar	Allahabad	Madhya Pradesh
59.	S.K. Keshote	Rasjasthan	Gujarat
60.	N.N.Mathur	Rasjasthan	Gujarat
61.	R.M. Lodha	Rasjasthan	Bombay
62.	O.P. Jain	Rasjasthan	Allahabad
63.	P.K. Palli	Punjab & Haryana	Himachal Pradesh
64.	T.S. Doabia	Punjab & Haryana	Madhya Pradesh
65.	T.S. Thakur	Jammu & Kashmir	Karnataka
66.	T.J. Chouta	Karnataka	Madras
67.	B.S. Raikote	Karnataka	Andhra Pradesh
68.	S.R. Naik	Karnataka	Andhra Pradesh
69.	B.K. Somasekhara	Karnataka	Andhra Pradesh
70.	R.J. Babu	Karnataka	Madras
71.	R.G. Vidyathatha	Karnataka	Bombay
72.	B.N. Singh NEELAM	Patna	Gauhati
73.	P.C. Naik	Madhya Pradesh	Orissa
74.	Aloke Chakrabarti	Calcutta	Allahabad
75.	C.A. Rahim	Calcutta	Allahabad
76.	R.N. Ray	Calcutta	Allahabad
77.	S.K. Phaujdar	Calcutta	Allahabad
78.	Basudev Panigrahi	Orissa	Calcutta
79.	Vidya Nand	Patna	Calcutta
80.	Sidheshwar Narayan	Patna	Calcutta
81.	Daljit Singh Dhaliwal	Punjab & Haryana	Patna
82.	Surinder Sarup	Punjab & Haryana	Himachal Pradesh
83.	Jodinder Singh Sidhu	Punjab & Haryana	Allahabad
84.	Amar Bir Singh Gill	Punjab & Haryana	Allahabad
85.	Tej Pall Garg	Punjab & Haryana	Allahabad
86.	Ishwar Prakash Vasishth	Punjab & Haryana	Allahabad
87.	Bijoy Narayan Patnaik	Orissa	Kerala
88.	Sethunatha Sarma Subramani	Kerala	Madras
89.	Cyriac Joseph	Kerala	Delhi
90.	T.K. Chandra Shekhara Das	Kerala	Bombay
91.	Krishana Saran Shrivastav	Madhya Pradesh	Andhra Pradesh
92.	Dr. Maithili Sharan	Madhya Pradesh	Allahabad
93.	Devendra Kumar Jain	Madhya Pradesh	Calcutta
94.	Smt. Sarojnei Saksena	Madhya Pradesh	Punjab & Haryana
95.	M.S.A. Siddiqui	Madhya Pradesh	Delhi
96.	Surya Kumar Tiwari	Madhya Pradesh	Calcutta
97.	Kamal Kumar Srivastava	Allahabad	Punjab & Haryana
98.	Ashok Kumar Srivastava	Allahabad	Delhi
99.	Shreekant Chhaganlal Malte	Bombay	Punjab & Haryana
100.	Suman Dattaram Pandit	Bombay	Gujarat
101.	Avinash Somakant Bhate	Bombay	Andhra Pradesh
102.	N.G. Nandi	Gujarat	Delhi

1	2	3	4
103.	Sharad Sakharam Sudhalkar	Gujarat	Punjab & Haryana
104.	K.Ramamoorthy	Madras	Delhi
105.	A.S. Venkatachalamoorthy	Madras	Bombay
106.	Nelavoy Dhinakar	Madras	Kerala
107.	Palanisamy Shanmugam	Madras	Kerala
108.	K. Sampathkumaran	Madras	Punjab & Haryana
109.	Y. Venkatachalam	Andhra Pradesh	Madras
110.	T.H.B. Chalapathi	Andhra Pradesh	Punjab & Haryana
111.	C.K. Prasad	Patna	Madhya Pradesh
112.	Syed Rafat Alam	Patna	Allahabad
113.	Ram Kishore Singh	Patna	Allahabad
114.	Swatanter Kumar	Delhi	Punjab & Haryana
115.	Prem Kumar Jain	Delhi	Punjab & Haryana
116.	Ram Prakash Gupta	Delhi	Madhya Pradesh
117.	Vinod Sagar Agarwal	Delhi	Punjab & Haryana
118.	Pabitra Kumar Ghosh	Calcutta	Gauhati
119.	Sambhu Charan Datta	Calcutta	Orissa
120.	Sohan Lal Saraf	Calcutta	Gauhati
121.	Dilip Kumar Seth	Calcutta	Allahabad
122.	Pradipta Ray	Calcutta	Orissa
123.	Gyan Sudha Mishra (Smt.)	Patna	Rajasthan
124.	*K.P. Dandapani	Kerala	Gujarat
125.	Anup Deb	Sikkim	Orissa
126.	D.H. Nasir	Gujarat	Andhra Pradesh
127.	R.K. Mahajan	Himachal Pradesh	Allahabad
128.	Malay Sengupta	Calcutta	Sikkim
129.	Ravi Kumar Nehru	Punjab & Haryana	Jammu & Kashmir
130.	B.J. Shethna	Gujarat	Rajasthan
131.	K.G. Shah	Gujarat	Bombay
132.	M.G. Mukherji	Calcutta	Rajasthan
133.	Bhawani Singh	Himachal Pradesh	Jammu & Kashmir
134.	Nand Kumar Agarwal	Rajasthan	Punjab & Haryana
135.	Surinder Sing Nijjar	Punjab & Haryana	Bombay
136.	Vinod Kumar Gupta	Jammu & Kashmir	Calcutta
137.	Jagdish Chandec Verma	Punjab & Haryana	Rajasthan

* (Has not yet joined, sought extension)

Pending Bills of Karnataka State

2610. SHRI B.L. SHANKAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there are many bills of the State of Karnataka lying pending with the Union Government for Administrative approval;

(b) if so, he details of such bills; and

(c) the present status of the Bills?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c). Only on Bill viz., The Karnataka State Commission for Determination of Additional Price of Sugarcane Bill, 1994 is pending with the Union Government or administrative approval. The Government of Karnataka had been requested to provide some clarifications on the points raised by the Ministry of Food and the Department of Expenditure which are still awaited despite reminder.